## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:3375 ANSWERED ON:31.08.2012 HEALTH QUALITY REGULATOR

Anandan Shri K.Murugeshan;Dharmshi Shri Babar Gajanan;Gowda Shri D.B. Chandre;Shekhar Shri Neeraj;Singh Shri Yashvir;Yadav Shri Dharmendra;Yaskhi Shri Madhu Goud

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government proposes to set up a health quality regulator at the National and State level and if so, the details thereof:
- (b) whether the said regulator is to be empowered to audit health facilities and standards of treatment in hospitals to ensure quality service at reasonable cost and if so, the details thereof;
- (c) whether there is a proposal to give more autonomy for big public sector hospitals along with strengthening the professional and managerial capability in such hospitals;
- (d) if so, the scheme prepared by the Union Government in this regard; and
- (e) the time by which the final decision is likely to be taken by the Union Government in this regard and the steps taken/proposed to be taken by the Government to upgrade 100 district hospitals across the country to medical colleges to meet the shortage of trainee doctors and staff?

## **Answer**

## THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b): Parliament has enacted Clinical Establishments (Registration and Regulation) Act 2010 which has been published in the Gazette of India on 19-8-2010 for registration and regulation of the Clinical Establishments and for matters connected therewith or incidental thereto. The Act has come into force in the States of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and all union territories with effect from 1-3-2012. Other States may also adopt this Act under clause (1) of Article 252 of the Constitution. The States of Uttar Pradesh, Rajasthan and Jharkhand have adopted this Act. Other State Governments have been requested to adopt this Act.

As per the Clinical Establishments (Central Government) Rules 2012, notified on 23-5-2012 under the abovementioned Act, the clinical establishments are mandated to charge the rates for each type of procedures and services within the range of rates determined by the Central Government from time to time in consultation with the State Governments.

- (c): No.
- (d): Does not arise.
- (e): At present, the Central Government has no scheme to upgrade district hospitals to medical colleges across the country.